

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Service Tax Appeal No. ST/185/2011-ST[DB]

[Arising out of Review Order No. 06/Commr/ST/Rev/2010 dated 19.08.2010 passed by
CCE Bhopal]

For approval and signature:

Hon'ble Mr. S.K. Mohanty, Member (Judicial)

Hon'ble Mr. B. Ravichandran, Member (Technical)

C.C.E. Bhopal

...Appellant

Vs.

M/s. Hemkunt Petroleum Ltd.

...Respondent

Appearance:

Mr. Sanjay Jain (DR) for the Appellant

None appeared for the Respondent

CORAM:

Hon'ble Mr. S.K. Mohanty, Member (Judicial)

Hon'ble Mr. B. Ravichandran, Member (Technical)

Date of Hearing/ Decision.12.01.2017

Final Order No. 50337 /2017

Per S.K. Mohanty:

This appeal is directed against the Order-in-Appeal dated 19.08.2010 passed by the CCE, Bhopal.

2. As per Instructions issued by C.B.E.C. dated 17.12.2015 from file F.No. 390/Misc./163/2010-JC, the appeal is not maintainable due to the monetary limit.

3. Therefore, the appeal filed by the Revenue is dismissed.

(Operative portion of the order pronounced in the open court)

(B. Ravichandran)
Member(Technical)

(S. K. Mohanty)
Member (Judicial)

Neha